

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 17/RP/2025
in Petition No. 649/TT/2020**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Commission's order dated 2.8.2024 in Petition No. 649/TT/2020 read with Corrigendum order dated 11.9.2024.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and Others

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Shri Rishabh Saxena, Advocate, PGCIL
Shri Deep Rao Palepu, Advocate, GPTL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 18, Gurgaon-Palwal Transmission Limited (GPTL), submitted that he had received a copy of the Review Petition one day before and sought 4 weeks' time to file a reply to the Review Petition.

2. The learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the reply of GPTL.
3. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
4. The Review Petition will be listed for hearing on **19.3.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

